

Estimates Committee on action taken by Government on the recommendations contained in the Thirty-eighth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Institute of Fisheries Technology, Ernakulam.

SHRI HEM BARUA (Mangaldai): May I draw your kind attention to a very relevant thing. Dr. Bharat Ram has resigned the chairmanship of the Indian Airlines and he has raised a very fine issue. The Speaker could not give him protection against certain attacks. The correspondence that transpired between the Minister and Dr. Bharat Ram should be placed on the Table of the House.

12.50 hrs.

STATEMENT RE. BANARAS HINDU
UNIVERSITY INQUIRY
COMMITTEE REPORT

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : As the House is aware, the President, in this capacity as the Visitor of the Banaras Hindu University, appointed in December 1968 a Committee of Inquiry under the Chairmanship of Dr. P.B. Gajendragadkar to enquire into the state of unrest and agitation in the University and to make recommendations for remedying the situation. The Committee submitted its Report to the Visitor on the 12th July, 1969 and has suggested remedies of a far-reaching character.

The Committee has divided its recommendations in two categories. The first is directed to help to introduce on the University campus an atmosphere of normalcy so as to enable the University community to pursue its legitimate functions without disturbance and disruption, violence or threat of it. The other set of recommendations are of a long range character and envisage a comprehensive reform of the structure and functioning of the University with special reference to the maintenance of its all India character.

For immediate implementation, the recommendation made by the Committee is that the Act under which Banaras Hindu

University is at present administered should be amended. The present bodies, including the Standing Committee of the Academic Council, responsible for the administration of the University should be dissolved and appropriate steps taken to provide for a "nominated" Executive Council, a "nominated" Court, and a new Vice-Chancellor. The Committee had also stated that it was desirable that its recommendation should be implemented, if possible, before the University reopened after summer vacation. As these recommendations involved important and substantial changes, it was considered necessary to bring them before Parliament. It was decided that, in the meanwhile, an ordinance may be promulgated empowering the Visitor to postpone the date of reopening of the University to avoid any disturbance on the University campus while Parliament considered the necessary legislative measures for bringing about normalcy in the University. The said Ordinance was duly promulgated on 17th July, 1969 and the Visitor issued a Direction to the Vice-Chancellor on the 19th July to postpone the date of reopening of the University from the 28th July to the 1st September, 1969.

Government will be bringing before Parliament a Bill for the amendment of Banaras Hindu University Act during the current session, and I hope, with the cooperation of this Hon'ble House and the other House, it will be possible to put the legislation on the Statute Book fairly quickly. With your permission, Sir, I am laying on the Table of the House a copy of the Report of the Inquiry Committee in order that the Members of this House may be acquainted with the conclusions reached by the Committee and the remedies suggested by it. [Placed in Library. See No. LT—1476/69]

This will enable the House to appreciate the reasons why Government have decided to introduce a Bill for the amendment of the Banaras Hindu University Act.

I may add that the Vice-Chancellor of the University, while disagreeing with the findings of the Committee, has nevertheless decided to resign his post as Vice-Chancellor, as he does not want to stand in the way of bringing normalcy to the University. He is going on leave as from today and has asked that his resignation becomes effective

[Dr. V. K. R. V. Rao]

from the date of expiry of his earned leave. The Visitor has accepted his resignation and directed that it should take effect from the date on which his earned leave expires.

As for the long term recommendations made by the Committee, these are of a very comprehensive and far-reaching character and would require consideration in depth and detail. As many of these long-term recommendations are also pertinent to Central Universities in general, they would require consultation with the University Grants Commission and the authorities of the different Central Universities. Government does not, therefore, propose to take any decisions on these recommendations at present, but will do so after this detailed examination and discussion has been completed.

I would like to conclude with the hope that normalcy will be restored on the campus of the University by the immediate measures that are proposed to be taken now and that its smooth and efficient functioning as an Academic Body will become a reality. May I appeal to all concerned, students, teachers, leaders of political parties and all others interested in the future of the Banaras Hindu University to extend their cooperation in seeing that one of our greatest national heritages begins to function in a manner worthy of the vision that lay behind its establishment.

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, जो विद्यार्थी निकाल दिए गये हैं, उनके बारे में कुछ नहीं कहा गया है। जिन विद्यार्थियों को निकाल दिया गया है, रेस्ट्रिकेट किया गया है, उनको वापस लेना चाहिए। जब तक उन विद्यार्थियों को नहीं लिया जाएगा, तब तक शान्ति कैसे प्रस्थापित होगी? ... (व्यवधान) ...

MR. DEPUTY-SPEAKER: In the light of the findings of the...

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, प्रधान मंत्री से उनकी मुलाकात हुई है, बहुत से लोगों ने, संसद सदस्यों ने दस्तख्त कर के ममोरेण्डम दिया है, ... (व्यवधान) ... यह

बहुत अच्छा हुआ है कि वे जा रहे हैं, लेकिन जो कुकर्म करके जा रहे हैं... (व्यवधान) ...

MR. DEPUTY-SPEAKER: Will the leader of his group ask him to sit down ?

SHRI VASUDEVAN NAIR (Peermade): It is an urgent problem.

MR. DEPUTY-SPEAKER: Let me make an observation. In the light of the findings of the committee if it is found... (Interruptions) I want to bring this to the notice of the hon. Minister. There is a demand for the release of the students and reconsideration of the action taken against them. The hon. Minister may examine the cases. That is all that I would like to say. Beyond that, I do not want to say anything now.

DR. V. K. R. V. RAO: The report of the Committee has now been printed and a copy is available to each member. Let them read the report and see what the committee has to say about the students on whose behalf my hon. friends are speaking.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 4th August, 1969, will consist of :-

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration of Statutory Resolution by Shri Kanwar Lal Gupta and others regarding disapproval of the Gold (Control) Amendment Ordinance, 1969 and consideration and passing of the Gold (Control) Amendment Bill, 1969.
- (3) Further consideration of motion for modification of All-India services (Conduct) Rules, 1968, moved by Shri N. K. P. Salve on the 16th May, 1969.
- (4) Further clause-by-clause consideration of the Criminal and Election